

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 75 of 2005

Thursday, this the 19<sup>th</sup> day of May, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. All India Postal Extra Departmental Employees Union, Irinjalakuda Division, Irinjalakuda, represented by its Divisional Secretary, K.C. Kuttappan, S/o Chathan, Working as GDSMD Moorkanad PO, Residing at Kaipara House, Edakulam PO, Irinjalakuda.
2. National Union of Gramin Dak Sevak [Affiliated to INTUC & Communication International] Irinjalakuda Division, Irinjalakuda, Represented by its Divisional Secretary, E.S. Suresh Babu, S/o E.C. Somanathan, Working as GDS SPM Mattathoor PO, Residing at Erumpalla parambil House, Mattathur PO, Irinjalakuda.
3. E. Krishnankutty, S/o Lakshmi Amma, GDSMD Kuzhoor PO, Residing at Elathuruthy House, Kuzhoor PO, Irinjalakuda.
4. M.M. Subran, S/o Manikkan, GDSMC, Muriyad PO, Residing at Madathivalappil House, Muriyad PO, Irinjalakuda.
5. P.P. Mohan Das, S/o Paran, GDS Mail Packer, Puzhuvil PO, Residing at Peroth House, Puzhuvil PO, Irinjalakuda.
6. K.T. Lawrance, S/o Thomas, GDS Mail Carrier, Valappad Branch PO, Residing at Kokkan House, Valappad PO, Irinjalakuda.
7. N.V. Krishnan, S/o Velayudhan, GDS Mail Deliverer, Edathirinji PO, Residing at Nelliparambil House, Karuvannur PO, Irinjalakuda.
8. M.K. Lohidakshan, S/o Kunhikandan, GDSMC, P. Vemballur PO, Residing at Muriyil House, Padinjare Vemballur PO, Irinjalakuda.

Applicants

[By Advocate Shri P.C. Sebastian]

Versus

1. The Superintendent of Post Offices,  
Irinjalakuda Division,  
Irinjalakuda – 680 121
2. The Postmaster General,  
Central Region, Kochi – 682 016
3. The Director General,  
Department of Posts, Dak Bhavan, New Delhi.
4. The Union of India, represented by its  
Secretary, Ministry of Communications,  
Department of Posts, New Delhi. ....

Respondents

[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

The application having been heard on 19-5-2005, the  
Tribunal on the same day delivered the following:

OR D E R

HONBLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel for the applicants submitted that the applicants are not interested to prosecute the case further since they are pursuing the matter with the department. Therefore, the Original Application is not pressed. In view of the submissions made by the learned counsel for the applicants, the Original Application is dismissed as not pressed. No costs.

Thursday, this the 19<sup>th</sup> day of May, 2005

N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

Ak/MNV



K.V. SACHIDANANDAN  
JUDICIAL MEMBER